

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 608 of 2020**

**IN THE MATTER OF:**

**Ashok Agarwal** **...Appellant**

**Vs**

**Amitex Polymers Pvt. Ltd.** **...Respondent**

**Present:**

**For Appellant: Mr. Pankaj Bhagat, Advocate**

**For Respondent: None**

**ORDER**  
**(Through Virtual Mode)**

**27.08.2020** Notice to the Respondent was delivered. Today, none appears for the Respondent. However, the Learned Counsel for the Appellant Mr. Pankaj Bhagat informs this Tribunal that Mr. Ashish Sabharwal, Managing Director of the Respondent/Company had approached him and that he had informed that he is ready to settle the matter. Further, out of a sum Rs. 11.50 Lakhs, as on date, the figure is arrived at Rs. 10 Lakhs for settlement and further that Rs. 6 Lakhs was paid to the Appellant three months back which was received by the Appellant as informed by the Learned Counsel for the Appellant before this Tribunal.

The aforesaid statement of the Learned Counsel for the Appellant is hereby recorded. Also, Written Submissions of the Appellant is taken on record. For reporting settlement, the matter is adjourned to **17<sup>th</sup> September, 2020** under the caption 'For Orders'.

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)